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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

D.A.202/95.

Dt. of Order: 30-3-95.

M.A.Vidhyatharan

... Applicant

Vs.

1. The Regional Director,
Directorate of Purchase & Stores,
Hyderabad Regional Purchase & Stores
Unit, Nuclear Fuel Complex,
ECIL P.O., Hyderabad-500 762.
2. The Administrative Officer,
Directorate of Purchase & Stores
Department of Atomic Energy,
Vickram Sarabai Bhavan,
Mumbai 400 094.
3. The Director,
Directorate of Purchase & Stores
Department of Atomic Energy,
Vickram Sarabai Bhavan,
Bombay-400 094.

... Respondents

* * *

Counsel for the Applicant : Shri Y.Rama Rao

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSO

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A R GORTHI : MEMBER (A)

* * *

... 2.

To

1. The Regional Director, Hyderabad Regional Purchase and Stores, Unit, Nuclear Fuel Complex, ECIL P.O. Hyderabad-762.
2. The Administrative Officer, Directorate of Purchase and Stores, Dept. of Atomic Energy, Vickram Sarabai Bhavan, Bombay-94.
3. Directorate of Purchase and Stores
Dept. of Atomic Energy, Vickram Sarabai Bhavan, Bombay-94.
4. One copy to Mr. Y. Rama Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm.

(Order passed by Hon'ble Justice Shri V. Neeladri Rao,
Vice-Chairman)

* * *

This Original Application was filed praying for a direction to Respondent No.1 to dispose of the representation requested for posting as Store-keeper in HRPSU, NFC, Hyderabad.

2. The learned counsel for the Respondents submits that the said representation was disposed of by Ref.DPs/2/1(19)/94-Adm/595 dt.1-2-95 and copy of the same was served on the Respondent.

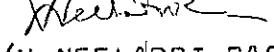
3. The reply dt.1-2-95 produced for the Respondents is in reference to representations dt.26-7-94, 19-10-94 and 18-12-94. The case of the applicant is that he submitted representation dt.25-7-94 as per annexure-2 and representation dt.26-7-94 as per Annexure-15.

4. Hence in the circumstances, it is just and proper to dispose of this Original Application as under :-

"If the Representation dt.25-7-94 as per Annexure-2 in this O.A! is not yet disposed of, Respondent No.1 has to dispose of the same preferably by the end of June, 1995."

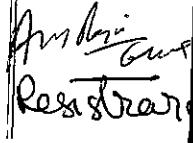
5. The O.A. is ordered accordingly at the admission stage itself. No costs./


(A.B. GORAI)
Member (A)


(V. NEELADRI RAO)
Vice-Chairman

Dt.30th March, 1995.
Dictated in Open Court.

av1/


Deputy Registrar

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorathi,
THE HON'BLE MR. R. RANGARAJAN, M(ADMN)

DATED - 30 - 3 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in
202/95

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions. of the

Dismissed. *admission filed*

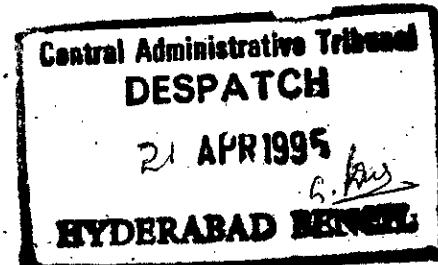
Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No special copy



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